

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &  
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 337/VIZ/2018  
(Asst. Year : 2014-15)**

ITO (Exemptions),  
Rajahmundry.

Vs.

M/s. Sri Pandiri Mahadevudu  
Choultry, D.No. 13-1-10,  
Kotilingala Ghat,  
Rajahmundry.

(Appellant)

PAN No. AADTS 8365 B  
(Respondent)

Assessee by : None.

Department By : Shri K.C. Das – Sr. DR

Date of hearing : 10/08/2018.

Date of pronouncement : 10/08/2018.

**ORDER**

**PER V. DURGA RAO, JUDICIAL MEMBER**

This is an appeal filed by the Revenue against the order of Id.CIT-11, Hyderabad, dated 24/01/2018 for the A.Y. 2014-15.

**2.** When this appeal is taken up for hearing, Id. Departmental Representative has submitted that he filed an application for withdrawal of appeal dated 03/07/2018 and prayed that he may be permitted to withdraw the appeal.

**3.** Considering the application for withdrawal dated 03/07/2018 and also considering the submission of Id. DR, this appeal filed by the revenue is dismissed as withdrawn.

**4.** In the result, appeal of the Revenue is dismissed as withdrawn.

Order Pronounced in open Court on this 10<sup>th</sup> day of Aug., 2018.

Sd/-  
**(D.S. SUNDER SINGH)**  
**Accountant Member**

sd/-  
**(V. DURGA RAO)**  
**Judicial Member**

**Dated : 10<sup>th</sup> August, 2018.**

**vr/-**

*Copy to:*

1. *The Assessee - M/s. Sri Pandiri Mahadevudu Choultry, D.No.13-1-10, Kotilingala Ghat, Rajahmundry.*
2. *The Revenue - ITO (Exemptions), Rajahmundry.*
3. *The CIT (Exemptions), Hyderabad*
4. *The CIT(A)-11, Hyderabad.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

VUKKEM RAMBABU  
Sr.PS, ITAT, Vizag.